

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1863
ANSWERED ON:19.08.2013
DELAY IN NH PROJECTS
Mani Shri Jose K.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether a number of National Highway (NH) projects including projects of four and six-laning of NHs have been delayed due to rigid land transfer policy of defence establishments and if so, the details thereof;
- (b) whether the extant policy of defence establishments stipulates transfer of defence land / plots only against exchange of similiar land/plots and if so, the details thereof;
- (c) whether the National Highways Authority of India (NHAI) has offered monetary compensation for the land acquired from defence authorities as land for land formula followed by defence establishments is not feasible; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

- (a) Yes, Madam. Eleven National Highway (NH) projects involving defence land have been affected.
- (b) As per the existing policy, no defence land shall be declared as surplus. If at all any land is given up, it should be only on the basis of exchange. However, the demands of State Governments / Central Government and their Public Sector Undertakings / Companies / Enterprises may be considered favorably on the merit of each case.
- (c) & (d) The National Highways Authority of India (NHAI) has recently submitted a proposal for transfer of the land by Ministry of Defence on compensation basis, equal to the value of the land which is to be determined by the revenue authorities of the concerned State Government instead of land for land policy.